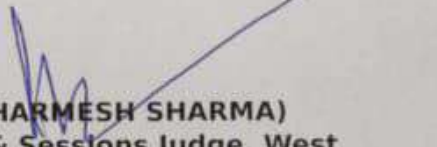


**OFFICE OF THE DISTRICT & SESSIONS JUDGE
WEST DISTRICT, THC, DELHI**

ORDER

Perusal of monthly statement of West District reveals that Judicial Officers are not taking up urgent matters/matters listed for final arguments through Video Conferencing. Hence, it is impressed upon all the Judicial Officers of the West District to take up maximum number of matters which are found to be urgent matters as well as listed for final arguments through Video Conferencing so that maximum disposal of such cases may be done.

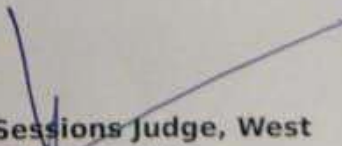
Further, it is impressed upon all the Judicial Officers of West District that their court staff have already been imparted training of conducting Video Conferencing and if yet they are experiencing any kind of difficulty in hearing and arranging matters as stated above through video conferencing, then they can contact the In-Charge, Computer Branch, THC, Delhi so that issues related to the same may be resolved.


**(DHARMESH SHARMA)
District & Sessions Judge, West
THC, Delhi**

No. 476/10792-10864 /Misc./Gaz./DJ West/2020/Delhi

Dated 08/07/2020

- 1) The Registrar General, Hon'ble High Court of Delhi, at New Delhi.
- 2) The District & Sessions Judge, HQ, THC, Delhi.
- 3) All the Judicial Officers of West District, THC, Delhi.
- 4) The In Charge, Computer Branch, THC, Delhi.
- 5) Reader and Ahlmad to the Undersigned
- 6) The Branch Incharge, Filing Section, West District, THC, Delhi.
- 7) PS to the Undersigned
- 8) For uploading on Website through LAYERS.
- 9) For uploading on LAYERS
- 10) The Secretary, Delhi Bar Association, THC, Delhi


**District & Sessions Judge, West
THC, Delhi**